



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5105/IC(A)/2010
F. No.CIC/MA/C/2009/000250
Dated, the 2nd February, 2010

Name of the Appellant: Shri. Girish Mittal

Name of the Public Authority: B.P.C.L.

Facts: ⁱ

1. The case was scheduled for hearing on 1st February 2010. But, the appellant did not avail of the opportunity of personal hearing. The complaint is, therefore, examined on merit.
2. The complainant has asked for information, in the form of various queries, which relate to the respondent's employee, who participated in the strike. He has alleged that the requested information has not been furnished to him.

Decision:

3. The CPIO is directed to furnish the information asked for within 15 working days from the date of receipt of this decision, failing which penalty proceedings u/s 20(1) of the Act would be initiated.
4. The complaint is advised to re-submit a copy of the RTI application to the concerned CPIO, at the earliest, for ready reference. He should also ensure that

ⁱ ***"If you don't ask, you don't get."*** - Mahatma Gandhi

the desired information is available in any material form, as required u/s 2(f) of the Act.

5. The complaint is thus disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

Name & address of Parties:

1. Sh. Girish Mittal, 1305 Dhruv, Ashok Van Borivali East, Mumbai – 400 066.
2. The CPIO, Bharat Petroleum Corporation Ltd., Bharat Bhavan, 4 & 6 Currimbhoy Road, Ballard Estate, Mumbai – 400 001.
3. The Appellate Authority, Bharat Petroleum Corporation Ltd., Bharat Bhavan, 4 & 6 Currimbhoy Road, Ballard Estate, Mumbai – 400 001.

ⁱⁱ “*All men by nature desire to know.*” - Aristotle